

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP (IB) No.97/7/HDB/2022**

**AND**

**IA (IBC) 1113, 1419/2023, IA (IBC) 312 & 473/2024, IA (IBC ) No. 506/2024  
in IA 1113/2023 & IA (IBC) (Plan) No. 07/2024 in CP (IB) No.97/7/HDB/2022**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Mr. Katepalli Venkateswara Rao

**...Financial Creditor**

**AND**

M/s. Bio Green Papers Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1113/2023**

Learned Counsel Mr Y Suryanarayana for the counsel on record for applicant present physically.

Learned Counsel Ms Rishika Reddy, for Respondent No.1 present physically.

This is an application filed by the purported share holder of the Corporate Debtor for multiple reliefs. When this application come up for hearing this Tribunal wanted the counsel to explain how this application is maintainable with multiple prayers and reliefs, where upon the learned counsel prayed time to file a memo of withdrawal of this application. Today memo has been filed by the applicant

However, on perusal of the same is limited to respondent Nos 3,4,5 and 6. Be that as it may. Having gone through the memo we are not inclined to accept the memo, as it is a partial withdrawal only reliefs but not the averments. Therefore, the memo is rejected, however we grant liberty to the applicant to file a fresh application within 7 days lest, opportunity stands closed. With these observations **this application is disposed of.**

**IA (IBC) 1419/2023**

Learned Counsel Mr Y Suryanarayana for the counsel on record for applicant present physically.

Learned Counsel Ms Rishika Reddy, for Respondent No.1 present physically.

This application is dismissed as not maintainable at this stage of proceedings.

Accordingly, **this application is disposed of.**

**IA (IBC) 312 /2024**

Learned Counsel Mr Tulasi Krishna, for Resolution Professional present physically.

Mr Chinna Gurappa, Resolution Professional present physically.

At request of the Resolution Professional this application is disposed of with a liberty to file fresh application within 7 days, lest opportunity closed.

Accordingly, **this application is disposed of.**

**IA (IBC) 473/2024**

Learned Counsel Mr Y Suryanarayana for the counsel on record for applicant present physically.

This application is disposed of with a liberty to file fresh application within 7 days, lest opportunity closed. Accordingly, **this application is disposed of.**

**IA (IBC ) No. 506/2024 in IA 1113/2023**

Learned Counsel Mr Y Suryanarayana for the counsel on record for applicant present physically.

**As IA No 1113/023 is disposed of this application is also stands disposed of.**

**IA (IBC) (Plan) No. 07/2024**

Learned Counsel Mr Tulasi Krishna, for Resolution Professional present physically.

Mr Chinna Gurappa, Resolution Professional present physically.

Call on 30.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**